

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 2167/90
T.A. No. .

199

DATE OF DECISION 6.9.1991

Shri Purshottam Banyal

Petitioner Applicant

Ms. Shefali Khanna

Advocate for the Petitioner(s)

Versus
Union of India & Another

Respondent

Shri M.L. Verma

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(Judgement of the Bench delivered by Hon'ble
 Mr. P.K. Kartha, Vice-Chairman)

The applicant, an Ex-Serviceman, was commissioned in the National Cadet Corps w.e.f. 6.12.1967. He has since retired from service on 31.1.1991. He has prayed that the respondents be directed to hold a special Review Board to consider his case for promotion to the rank of Lt. Col., as in 1985 and in case he stands selected, he should be promoted as such and given all consequential benefits.

On

2. The respondents have produced before us the relevant file containing the proceedings of the Promotion Boards as a fresh case on 29.10.1984 and as a First Review case on 2.12.1985. He was found in an unacceptable grade and not recommended by both the Boards for promotion.

3. The applicant has not alleged any mala fides on the part of the respondents. He has only a right to be considered for promotion and this was done in the instant case. In the circumstances, the applicant is not entitled to the reliefs sought by him. The application is, therefore, dismissed.

B.N. Dhadial
(B.N. Dhadial)
Administrative Member

6/12/81
Second
(P.K. Kartha)
Vice-Chairman (Judi.)